

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

232. IA/937/2022 C.P. (IB)/255(MB)2021

IN THE MATTER OF

IDBI Trusteeship Services Limited

... Petitioner

Vs

Kashyap K Mehta

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Wrongly on Board as the matter was already disposed of on 11.12.2023.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/5613/2023 C.P. (IB)/255(MB)2021

IN THE MATTER OF

IDBI Trusteeship Services Limited

... Petitioner

Vs

Kashyap K Mehta

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.12.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Prakshal Jain (VC)

For the Respondent:

ORDER

IA 5613 of 2023- None present. The present Application is filed seeking withdrawal of CP 255 of 2021. Allowed as prayed for. Accordingly, the present IA along with CP 255 of 2021 are **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/